

**Complaints against police personnel for failure to register FIR**

357. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of complaints received against police personnel for failure to register FIR on women's complaint alleging sexual offences including rape, trafficking, and/or criminal assault, as specified under Section 166A of the IPC, State-wise for 2017 and 2018;

(b) whether this data is available in public domain, if so, details thereof, if not, reasons therefor and when this data will be made available;

(c) reasons behind police not registering such FIRs;

(d) details of action taken against such police personnel; and

(e) whether police not registering FIRs is reason why some women prefer not to approach them and many crimes go unreported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) Police and Public Order are State subjects as per the seventh schedule of the Constitution of India. Specific data pertaining to complaints received and cases registered for failure to register First Information Report (FIR) on receiving complaints from women alleging sexual offences including rape, trafficking and/or criminal assault, as specified under section 166 A of the Indian Penal Code, is not maintained centrally.

**Panic button for females in distress**

358. SHRI KAPIL SIBAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether panic button for females in distress was to be made functional across the country by January 2016, if so, the details thereof, if not, any timeline was proposed on the introduction of this idea;

(b) whether this system has been introduced, if so, the details thereof and if not, the reasons for delay;

(c) whether the Ministry of Women and Child Development has requested the Ministry of Home Affairs to get this system effective on pan India basis, if so, details regarding the communication between the Ministries; and